

Bill No. 36 of 2024

THE SPECIAL ECONOMIC ASSISTANCE TO THE STATE OF BIHAR  
BILL, 2024

By

DR. ALOK KUMAR SUMAN, M.P.

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BILL

*to provide for special economic assistance to the State of Bihar for the purpose of promoting the welfare of the Scheduled Castes, the Scheduled Tribes and Other Backward Sections of people and for the development, exploitation and proper utilization of its resources.*

Be it enacted by Parliament in the Seventy-fifth Year of the Republic of India as follows :-

1. (1) This Act may be called the Special Economic Assistance to the State of Bihar Act, 2024. Short title and commencement.

(2) It shall come into force on such date as the Central Government may, by notification in the Official Gazette, appoint.

**2. There shall be paid such sums of moneys out of the Consolidated Fund of India, every year, as Parliament may by due appropriation provide, as special economic assistance to the State of Bihar to meet the costs of such schemes of development, as may be undertaken by the State with the approval of the Government of India for the purpose of promoting the welfare of the Scheduled Castes, the Scheduled Tribes and Other Backward Sections of people or for the development, proper utilization and exploitation of the resources in the State.**

Special  
Economic  
assistance to  
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Bihar

3. The provisions of this Act shall be in addition to and not in derogation of any other law to be made by Parliament or for the time being in force.

Act not in  
derogation of  
other laws.

## STATEMENT OF OBJECTS AND REASONS

The State of Bihar is socially and economically backward. The low pace of development in the State has resulted in the impoverishment of the State and its people. The development of Bihar is the need not only of that State but of the entire country as a whole.

The development of the State can be ensured only with the active involvement of the Central Government. For this, it is necessary that the Central Government provides special economic assistance to the State for its all round development including the welfare of weaker sections and for the development and exploitation of its vast resources. Such a step would go a long way in building our nation more and more strong.

NEW DELHI;

ALOK KUMAR SUMAN

July 3, 2024

## FINANCIAL MEMORANDUM

Clause 2 of the Bill provides that there shall be paid such sums of moneys out of the Consolidated Fund of India, every year, as Parliament may by due appropriation provide, as special economic assistance to the State of Bihar to meet the costs of such schemes of development, as may be undertaken by the State with the approval of the Government of India.

The Bill, therefore, on enactment, will involve expenditure out of the Consolidated Fund of India for providing special financial assistance to the State of Bihar. As the sums of moneys which will be given to the State of Bihar as special financial assistance by appropriation by law made by Parliament will be known only after the welfare schemes to be implemented by the State Government with the approval of Government of India are identified, it is not possible to give the estimates of recurring expenditure, which would be involved out of the Consolidated Fund of India at this stage.

No non-recurring expenditure is likely to be incurred from the Consolidated Fund of India.

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(Dr. Alok Kumar Suman, M.P.)